

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar General at Srinagar)

Notice

No: 19

Dated: 10/5/2019

It is hereby notified for information of all the concerned that till further orders the cases listed before the Division Bench in Srinagar wing of the High Court shall be heard through video conference from the official residence of Hon'ble the Chief Justice. This is on account of medical advice to Hon'ble the Chief Justice. In the cases where record has been directed to be produced, the parties/counsel shall be at liberty to be physically present at the time of hearing at the official residence of Hon'ble the Chief Justice after coordinating with the Registrar Judicial, Srinagar in this regard.

By Order.

(Sanjay Dhar)
Registrar General

No: 2548-64/R.G

Dated: 10/5/2019

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice High Court of J&K.
2. Secretary to Hon'ble Mr/Mrs Justice _____
....for information of their Lordships,
3. Registrar Vigilance, High Court of J&K, Srinagar.
4. Registrar Rules, High Court of J&K, Srinagar.
5. Registrar Judicial, High Court of J&K, Srinagar.
6. Joint Registrar Judicial, High Court of Jammu and Kashmir, Srinagar.
....for information.
7. Secretary, J&K High Court Bar Association, Srinagar for information with the request to circulate the same amongst the members of the Bar.

Registrar General